

SHRI M V CHANDRASHEKARA MURTHY I introduce** the Bill

MR SPEAKER The Minister may now move for the consideration of the Bill

SHRI M V CHANDRASHEKARA MURTHY I beg to move**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1992-93 be taken into consideration

MR SPEAKER The question is

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1992-93 be taken into consideration "

The motion was adopted

MR SPEAKER The House will now take up clause by clause consideration of the Bill

The question is

That Clause 2 and 3 stand part of the Bill "

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. SPEAKER The question is

"That the Schedule, Clause 1 the Enacting Formula and the Long Title stand part of the Bill "

The motion was adopted
(Clauses 2 and 3 were added to Bill)

MR SPEAKER The question is "That the Schedule, Clause 1, the Enacting Formula and the long Title stand part of the Bill "

The motion was adopted
The schedule, Clause 1, the Enacting Formula and the Title were added to the Bill

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) I beg to move

That the Bill be passed "

MR SPEAKER The question is

"That the Bill be passed "

The motion was adopted
22.30 hrs

PAPERS LAID ON THE TABLE *Contd*

NOTIFICATION UNDER CUSTOMS ACT 1962

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) Sir I beg to lay on the Table a copy of the Notification No 106/93-Customs (Hindi and English versions) published in Gazette of India dated the 29th March 1993 together with an explanatory memorandum rescinding notification No 342/76-Customs dated the 2nd August 1976 so as to withdraw the concessional rates of customs duty to specified goods imported into India from certain countries so as to give effect to the decision of the Government to withdraw from GATT Protocol relating to Trade Negotiations among Developing Countries, under section 159 of the Customs Act, 1962

[Placed in Library See No LT 3735/93]

* Published in the Gazette of India, ordinary Part-II, Section 2 dated 29-3-93

** Introduced moved with the recommendation of the President